GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.3150 TO BE ANSWERED ON 11.07.2019

POWER TARIFFS FIXED BY CERC

3150. PROF. SAUGATA RAY:

Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity Regulatory Commission (CERC) has fixed the power tariffs according to consumption of power;
- (b) if so, the details of power tariffs on various slabs;
- (c) whether the Government noticed that in New Delhi Municipal Council area, the consumers are levied more charges than their consumption; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

- (a) & (b): The Electricity Act, 2003 has entrusted the responsibility of tariff fixation for retail supply tariff on the State/Joint Electricity Regulatory Commissions (SERCs/JERCs). In this regard, the Appropriate Commission notifies the Terms and Conditions of tariff fixation as per provisions and principles contained in Sections 61, 62 and 64 of the Electricity Act, 2003. The Central Electricity Regulatory Commission (CERC) determines the tariff for Central Government owned companies, companies having inter-state generation of electricity and inter-state transmission of electricity. CERC does not have jurisdiction to determine retail power tariff in respect of consumption of power.
- (c) & (d): The Consumer Tariff determination for New Delhi Municipal Council (NDMC) area falls under the purview of Delhi Electricity Regulatory commission (DERC). The electricity consumers of NDMC area are charged for their consumption at the retail tariff determined by the DERC. As per the information received from DERC and NDMC, there is no case which has been brought to the notice of concerned authorities of consumers being levied more charges than their consumption.
